

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A./T.A. No. 1560/2001

Mrs. Sudesh & ors. vs. Union of India

The above noted case was decided vide Judgement/Order dated 6/7/2001 by the Bench comprising of :

Hon'ble Mr. S. A. T. Rizvi, M(A)

Hon'ble Mr. _____

The Applicant(s)/Respondent(s) in the above noted case filed CWP/CMP No. 6901/01 & CM 11839/01 in the High Court and the Hon'ble High Court vide Order/Judgement dated 6/9/01 & CM 11847/01 9/11/2001 has been please to :-

- (a) Dismiss/admitted the C.W.P./C.M.P.
- (b) Set aside the Order/Judgement of this Tribunal.
- (c) Stayed the operation of the Judgement of the Tribunal.
- (d) Modified/submitted the judgement/order of the Tribunal.
- (e) Disposed the C.M.P./C.W.P.

Submitted for perusal of Hon'ble the Chairman and Hon'ble Members of the Bench.

JOINT REGISTRAR

KLS/102 8
4/11/02

~~HON'BLE CHAIRMAN~~

HON'BLE MR.

S. A. T. Rizvi, M(A)

HON'BLE MR.

2
04/11/02

FORM NO. 2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

✓
SB/DB

REPORT ON THE SCRUTINY OF APPLICATION

Diary No. 1607

Presented By S.N. Gupta & Sons / Date of Presentation, 17-8-2000

Applicant (s) Mrs. Sushil Fox Group : C

Respondent (s) Union of India Fox

Nature of grievance : Pay Scale

No. of applicants : Five (5) No. of Respondents: Three (3)

CLASSIFICATION

Subject : Pay Scale (No.) Department : NCT (No.)
* if S.B.

1. Is the application is in the proper form? (PROFORMA / COMPILATION)
(three complete sets in paper book form
in two compilations).

Whether name, description and address of
all the parties been furnished in the
cause title? Yes

(a) Had the application been duly signed and (SIGNED / VERIFIED)
verified ?

(b) Have the copies been duly signed? Yes

(c) Have sufficient number of copies of the
application been filed?

Whether all the necessary parties are impleaded? Yes

5. Whether English translation of documents in a
language other than English or Hindi been filed? No

6. (a) Is the application in time?
(See Section 21) Yes

(b) Is MA for condonation of delay filed? No

7. Has the Vakalatnama/Memo of appearance/00
authorisation been filed? Yes

8. Is the application maintainable? u/s 2, u/s 14, u/s 18
(u/s 2,14,18 or U/R 6 etc). U/R 6, PT u/s, 25 file Yes

9. Is the application accompanied by IPO/DD
for Rs. 50/-? Yes
not paid

10. Has the impugned orders original/duly
attested legible copy been filed? LEGIBLE/ATTTESTED

11. Have legible copies of the annexure duly LEGIBLE/ATTESTED attested been filed ? ✓ ✓

12. Has the index of documents been filed FILED/PAGINATION and pagination done properly ? ✓

13. Has the applicant exhausted all available remedies ? ✓

14. Have the declaration as required by item 7 of Form-I been made ? ✓

15. Have required number of envelopes (file size) bearing full address of the respondents been filed ? Yes

16. (a) Whether the reliefs sought for, arise out of single cause of action ? Yes

(b) Whether any interim relief is prayed for ? Yes

17. In case an MA for condonation of delay is filed, is it supported by an affidavit of applicant ? No

18. Whether this case can be heard by Single Bench ? Yes

19. Any other point ?

20. Result of the scrutiny with initial of the Scrutiny Clerk.

The application is in order and may be registered and 1
the Court for admission/orders on;

(a) MA for joining - U/R (5) (a) / 4 (5) (b)
(b) MA U/R 6 of CAT Procedure Rules, 1987
(c) PT u/s 25 under At Act
(d) MA for condonation of Delay;

✓, 7/8/20

3. (a)

(b)

(c)

OR

The application has not been found in order in respect of Item No(s) mentioned below ;

(a) Item Nos.
(b) Application is not on prescribed size of paper.
(c) MA U/R 4(5)(a) / 4(5)(b) has not been filed.
(d) Application /counsel has not signed each page of the application/documents.
(e) MA U/R 6 has not been filed.

The application might be returned to the applicant for rectification of the defects within 7 days.

SCRUTINY CLERK

SECTION OFFICER

DR (S)
JOINT REGISTRAR

COURT NO. S.B. DATE ... 07.07.200

✓, 7/8/20

7/8/20

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
PRINCIPAL BENCH, NEW DELHI.

O.A.No. 9/2000

In the matter of:-

Mrs. Sudesh and others.....Applicants

Versus

Union of India and others.....Respondents

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1. Application u/s 19 of the Administrative Tribunal Act, 1985. 1-18
2. Application u/R.4(5) of the Administrative Tribunal Rules, 1985. 19-20

Compilation II

3. Annexure-A1 21-22
Copies of the interview
letters.

Annexure-A2. 24-33
Copies of duty roster
showing performance of duties.

5 Annexure-A3 34
Copy of the blank
proforma.

—प्राप्ति— AT (FB)

लाज दाविल किया।

Filed To C

7 AUG 2000

1. *Leucosia* *lutea* (L.)

वाखिल नं।/Lining No.:

पराजस्त्राराम

6. Annexure-A4
Photo copies of the memos
and transfer orders.

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7. Annexure-A5.
Photo copy of the office
order, experience certi-
ficates and appreciation
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8. Annexure-A6.
Photo copy of the extract
of the register.

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Delhi
Dated:-16.08.2000

(S.N.Gupta) & (Sanjay Kumar)

Advocates
342, Lawyers' Chambers
Civil Wing,
Tis Hazari Courts,
Delhi-110006

*copy
rebind
bundled
S.N.Gupta
Sanjay Kumar*

61-71
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NOTE: Two similar Petition had already
been heard by Hon'ble Mr. Kuldeep Singh
and Hon'ble Member Mr. Mr. Mayotsa. This
matter may also be placed before either
of the above Hon'ble member to
avoid conflict of judgement/ order

bundled
Adv.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL;
PRINCIPAL BENCH; NEW DELHI.

O.A.No. _____/2000

In the matter of:-

1. Mrs. Sudeesh
wife of Shri Rajbir Singh
r/o RZO-11, New Roshan Pura
Najafgarh,
New Delhi-110004
2. Mrs. Aleyamma Varghese
w/o Shri Varghese C.O
r/o C-7-B, Sawal Nagar,
near Sadiq Nagar,
New Delhi.
3. Miss Bindumoli Joseph
d/o Shri Joseph A.G.
r/o A-26, Adarsh Nagar,
Jiwan Park,
Uttam Nagar,
New Delhi.
4. Ms. Shaji Thomas
d/o Shri Thomas V.C.
r/o Q.No.636, Tihar Complex
New Delhi.
5. Mrs. Rosamma P.J.
w/o Shri Mathew
r/o WZ-291, Gali No.10,
Lajwanti Garden,
New Delhi.....Applicants

Versus

1. Union of India
through Secretary,
Ministry of Home Affairs,
North Block
New Delhi.

Sudeesh

2. Inspector General of Prison
Central Jail,
Tihar,
New Delhi-110064

3. Lt.Governor of Delhi
Raj Niwas
5, Sham Nath Marg
Delhi-110054.....Respondents

**APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNAL ACT, 1985.**

DETAILS OF THE APPLICATION

1. Particulars of the order against which
the application is made.

That the present application is directed against the action of the respondents in not granting the status of Government servants to the applicants and not granting them pay and other perquisites available to regular employees.,

2. Jurisdiction of the Tribunal

The applicants further declare that the subject matter of the order against which they seek redressal is within the jurisdiction of the Hon'ble Tribunal.

Sukesh

3. Limitation

The applicants further declare that the case is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case

4.1 That the applicants are the citizen of India and entitled to the protection of fundamental rights guaranteed under the Constitution of India.

4.2 That the applicants are working with the respondent no.2 in Central Jail Hospital as Staff Nurses from the various dates shown below. The applicants finding the posts vacant sent the applications and thereafter the interview letters were sent to the applicants and the applicants were interviewed by the R.M.O. Central Jail Hospital. The photo copies of some of the interview letters are filed herewith and is marked as Annexure-A1 (collectively).

S.No. Name Designation Date of Joining

1. Applicant No.1 Staff Nurse 11.07.1996

2.	Applicant No.2 Staff Nurse	13.09.1997
3.	Applicant No.3 Staff Nurse	21.03.1998
4.	Applicant No.4 Staff Nurse	01.05.1999
5.	Applicant No.5 Staff Nurse	05.05.1999

4.3 That the applicants after they joined duties from various dates have been performing duties as Staff Nurses as per rosters made by the R.M.O. from time to time. The applicants have been performing these duties in shifts during morning to night. The duty is also being performed in the similar fashion by the applicants along with permanent employees as well. The copies of the duties roster showing the performance of the duties by the applicants in shifts are being filed herewith and is marked as **Annexure-A.2**.

4.4 That initially when the applicants were employed through interviews they were assured that they will be paid salaries as are being paid to the regular employees in the pay scale of Rs.5000-8000.

4.5 That the applicants when completed their tenure of one month then the salary was paid to

them in the form of conveyance allowance and not the salaries as being given to the permanent employees through promised. The applicants were initially paid the salaries at the rate of Rs.100/- per day, which has now been enhanced to Rs.150/- per day in the form of conveyance allowance. Before taking the salaries/payments in the form of conveyance allowance, the applicants agitated that why they have to fill up the proforma of conveyance charges as promised, but the R.M.O. suggested that it is a temporary arrangement and they will be paid regular salary after some time. However, till date regular salaries have not been paid to them and they are being paid salaries in the form of conveyance charges. The salary now in the form of conveyance allowance is being paid at the rate of Rs.150/- per day but the said salary is paid for the complete month in the end of the month.

4.6 That the applicants agitated this point of receiving salary with the R.M.O. as well as with respondent No.2. However, the respondent no.2 did not listen to the applicants and rather threatened them of throwing out.

4.7 That the applicants, therefore, have no other option except to accept the salary in the form of

conveyance allowance. The applicants submit that the said conveyance allowance bears absolutely no relation to the distance covered by the applicants from their residence to the Central Jail and back. So much so while a person with a short distance to cover was paid higher conveyance allowance than a person with a longer distance was paid with lesser conveyance allowance. This contravene of duties would go to prove that the payment of the monthly salary in the form of conveyance allowance was nothing but an Ruse Played upon by the respondents with thwart the due process of regularisation of the services of the applicants who have been working with the respondents for years together.

4.8 That the applicants had recently in February, 2000 also approached the R.M.O. Central Jail Hospital for regularisation of their services as well as for demanding the salary payable to the regular employees. However, even then on their oral representation the R.M.O. did not agree and rather an order was issued whereby certain another similarly situated applicants those who were working as Pharmaaceutist Assistant were turned out from the service who had represented in writing. Thus the aforesaid action of the respondents is bad in law and, therefore, the

applicants have been forced to fill up the conveyance proforma regularly and have to accept the payment as they had been receiving earlier. The copy of the one of the proforma blank which is being filled by the applicants is filed herewith for the perusal of this Hon'ble Tribunal and is marked as Annexure-A.3

4.9. That since the applicants had been working with the respondents for more than 4 years and have been performing the duties along with regular employees and now may not be in a position to join fresh job with the Government, therefore, they had no option except to continue working with the respondent and receive salaries in the form of conveyance allowance as paid by the respondents.

4.10. That the applicants even in May, 1999 requested to respondent no.2 that recommendation of the Vth Pay Commission in regard to salary of the staff working in the Centre be also made applicable in the case of the applicants. However, this request was also turned down, rather applicants 1 and 2 were shown as absentees and were given memos as to why their services be not terminated.

4.11 That the applicants have come to know that vacant posts are existing with the respondents, therefore, the applicants can be easily accommodated and absorbed against the vacant posts available with the respondent. It is also pertinent to mention that the applicants are termed as Non Government Officials. The applicants submit that since there are existing sanctioned regular posts available with the respondents and they are not filling the same since long because they are taking the services of the applicants in the present fashion.

4.12 That the applicants after they joined their duties have been performing the duties as being performed by the regular employees. Even the memos have been issued to the applicants if they absent for one day without giving information the respondents and then explanation is being asked from the applicants and the same procedure is being followed for the regular employees as well. The applicants are even transferred inter se from one central jail hospital to another central jail hospital and orders are being passed for the same post. The copies of the memos and the transfer orders are annexed herewith and is marked as Annexure-A.4 collectively for the perusal of this

Hon'ble Tribunal.

4.13 That the applicants are working for the last more than four years with the respondents and performing their duties efficiently without any hindrance and break, the applicants are not given even any holiday/National Holiday etc. and even then the applicants apprehend that they may be thrown out by the respondents at any time. The applicants, therefore, apprehend that their services may be terminated/dispensed with by the respondents.

4.14 That the applicants have been working from the dates shown in the table. The applicants are also obeying the orders and instructions passed by the respondents from time to time. The applicants have to wear white uniform as ordered by the respondents and even in an order dated 27.11.1996 it was specifically mentioned that failure to comply with the instructions issued will attract the provisions of C.C.S.(Conduct) Rules, 1964. Therefore, the applicants are even being treated just like regular employees by the respondents but are paid salaries in the form of conveyance allowance which is a camouflage. The applicants have been issued experience certificates as well as appreciations letters by the respondents.

Photo copy of the office order No.F.5/RMO/CHJ/96/7033 to 47 dated 27.11.1996 and experience certificates and appreciation letters are filed herewith and marked as **Annexure-A.5** collectively.

4.15 That the applicants are qualified on permanent posts. All the applicants are qualified for permanent posts and having Diploma in Nursing, as required for the permanent posts. The applicants are also filing the extract of the register showing the duties being performed by them regularly. The copy of the extract of the register is filed herewith and is marked as **Annexure-A.6**.

5. Grounds

Aggrieved by the unjust, arbitrary and high handed approach of the respondents, the applicants impugn the legality of the action of the respondents on the following amongst other grounds:-

A. Because the applicants are being paid in the form of conveyance allowance instead of the salaries as being paid to the regular employees and the payment made in the form of conveyance

allowance is nothing but exploitation of the applicants that no regular jobs, no security and no regular scale of pay. The exploitation even to not letting them observe even the National Holiday as they are performing the duties in shift continuously.

B. Because every person working with the Government legitimately looks forward to growing in the service in course of time but to talk of growth the applicants have been forced to move downwards in as much as their salaries have been reduced as they have been deprived of weakly off and so on.

C. Because the funds for payment of the monthly salaries of the applicant in the form of conveyance allowance are being provided by the Ministry of Health and Family Welfare and it is thus the responsibility of the respondents to absorb the applicants in the regular establishment.

D. Because the applicants have been working with the respondents for the last about two years, the respondents cannot be allowed to jettison the applicants at this stage when they are growing old to get fresh job with the Government at this

stage.

E. Because in so far as the applicants are recipants of cruel treatment at the hands of the respondents and are not allowed to speak their mind even if in dignity of the worst kind work are heaped upon them.

F. Because there is violation of Articles 14, 16, 19 and 21 of the Constitution of India.

G. Because apart from the provisions of Articles 14 and 21 of the Constitution of India which are applicable with all force in the case of the applicants, even the policy enunciated in the Directive Principles of State Policy enjoyed that State should endeavor for securing the right of citizen to an adequate means of livelihood. That policy has been abruptly, understandably and unaccountably given a good bye by the respondents.

H. Because what the applicants receive as payment is nothing but wages/salary they were paid at fixed rate of Rs.150/- per day regularly for more than four years.

I. Because the manner in which the applicants

function/work and the way they were paid make it obvious that they are not volunteers/Non-Government Officials, they are temporary employees or at the most casual employees and by working continuously for more than four years/for more than 240 days continuously without break they are entitled to be treated as temporary employees against the post lying still vacant and entitled to be regularized against the said posts.

J. Because the respondents are taking services from the applicants for the last more than four years, their salaries and conditions of service are not at par with the regular employees and they are denied the benefit in the present camouflage of paying salaries in the form of conveyance allowance.

K. Because the Article 14 of the Constitution of India, which has been violated clearly declares that there shall be equality before law and equal protection of the law and implicit in it is further principle that there must be equal pay for work of equal volume. The applicants/petitioners are admittedly performing the same duties as performed by the regular employees as Male Staff Nurses, they must, therefore, get the same salary and conditions of service as available to other

similar situated permanent employees. Therefore, the applicants are entitled for regularisation of their service and absorption against regular vacancies.

6. Details of remedies exhausted.

The applicants have exhausted all the remedies available to them under the service rules.

7. Matter previously filed or pending with any other court.

The applicants further declare that they had not previously filed any application, writ petition, or suit regarding the matter in respect of which the application has been made before any court of law or any other authority or any other court or tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief claimed

In view of the submissions made in the foregoing paragraphs, it is, therefore, respectfully prayed that this Hon'ble Tribunal may be pleased to direct the respondents to prepare a

scheme within a time frame whereby giving scales of pay as are available to regular Government servants, depending upon their qualifications, experience and job requirements and to grant them the benefit with effect from the date they had joined with the department as shown in the table above.

Pass such other further orders as may be deemed fit and proper in the facts and circumstances of the case.

9. Interim relief

Pending final determination of the application, the respondents may be restrained from terminating or dispensing with the services of the applicants and the applicants are allowed to perform their duties without let or hindrance.

10. The application has been filed through counsel.

11. Details of postal orders in respect of the application fee:

i) No. of I.P.O: 6F 283414, 6F 283415, 10E 9434329
ii) Name of the Issuing Post Office: Delhi High Court P.O

iii) Date of the issue of Postal Orders: 17.8.2000

12. List of Enclosures

As per Index.

Sudesh
Applicants

Delhi through

Dated:-16.08.2000

Sudesh *Sanjay Kumar*
(S.N.Gupta) & (Sanjay Kumar)
Advocates
342, Lawyers' Chambers
Civil Wing,
Tis Hazari Courts,
Delhi-110006

VERIFICATION

I, Mrs.Sudesh, applicant No.1, do hereby verify that the contents of paras 1 to 12 of the above application are true and correct as per my knowledge. The legal submissions made as per the legal advise received and believed by me to be true.

Verified at New Delhi on this 16th day of August, 2000.

Sudesh
Applicant No.1

I, Aleyamma Varghese, applicant No.2, do

Sudesh

hereby verify that the contents of paras 1 to 12 of the above application are true and correct as per my knowledge. The legal submissions made as per the legal advise received and believed by me to be true.

Verified at New Delhi on this 16th day of August, 2000.

A. Varghese
Applicant No.2

I, Bindumola Joseph, applicant No.3, do hereby verify that the contents of paras 1 to 12 of the above application are true and correct as per my knowledge. The legal submissions made as per the legal advise received and believed by me to be true.

Verified at New Delhi on this 16th day of August, 2000.

Bindumola Joseph
Applicant No.3

I, Shaji Thomas, applicant No.4, do hereby verify that the contents of paras 1 to 12 of the above application are true and correct as per my knowledge. The legal submissions made as per the legal advise received and believed by me to be

true.

Verified at New Delhi on this 16th day of
August, 2000.

shahn

Applicant No.4

I, Rosamma P.J., applicant No.5, do hereby
verify that the contents of paras 1 to 12 of the
above application are true and correct as per my
knowledge. The legal submissions made as per the
legal advise received and believed by me to be
true.

Verified at New Delhi on this 16th day of
August, 2000.

Rosamma
Applicant No.5

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL;
PRINCIPAL BENCH; NEW DELHI.

1940

in
O.A.No. 12000

In the matter of:-

Mrs. Sudesh and others.....Applicants

Versus

Union of India and others.....Respondents

Application under Rule 4(5) of the
Administrative Tribunal Rules, 1985.

MOST RESPECTFULLY SHOWETH

1. That the applicants have this day filed the application under Section 19 of the Administrative Tribunal Act, 1985 directed against the action of the respondents in not granting the status of government servants to the applicants and not granting them proper scale of pay and other pre-quities available to regular employees. All the applicants are similarly situate and affected by the same action.

Sridesh

2. That the applicants say and submit that the action against them have been made is common to all the applicants and common question of facts and law arise in the original application. It is accordingly prayed that this Hon'ble Tribunal may be allowed the applicants to file a single application as the relief claimed by all the applicants is the same.

Sudesh
Applicant

Delhi through *Sanjay Kumar*

Dated:-16.08.2000

Sanjay Kumar
(S.N.Gupta) & (Sanjay Kumar)
Advocates
342, Lawyers' Chambers
Civil Wing,
Tis Hazari Courts,
Delhi-110006

VERIFICATION

I, Sudesh, applicant No.1, do hereby verify that the contents of paras 1 and 2 of the above application under Rule 4(5) of the Administrative Tribunal Rules, 1985 believed to be true and correct as per legal advice and no material has been concealed therefrom.

Verified at New Delhi on this 16th day of August, 2000.

Sudesh
Applicant No.1

Annexure A-1

(21)

OFFICE OF THE R.M.O., CENTRAL JAIL HOSPITAL : TIHAR:
NEW DELHI

NO. F.5/RMO/CJH/97, 5120

Dated: - 11/12/88

To,

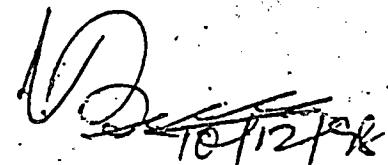
SHAJI THOMAS
C/O SHINY JOSE
H.NO. 191, GAUTAM NAGAR
NEW DELHI - 49

Sub:- Call for Interview for the post of Staff Nurse
with all original certificate.

Sir,

Please refer to your application/ letter Dated: -
you are hereby directed to appear for an interview
in my Office on 17/12/88 at 10:30 AM.

Yours faithfully,


10/12/88

RESIDENT MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR: NEW DELHI.

Attested True Copy

Shaji

22

OFFICE OF THE R.M.O., CENTRAL JAIL HOSPITAL NEW DELHI.

NO. F.5/RMO/CJH/97/ 3163

Date :- 13/5/97

To :-

Mrs. Aleyamma Varghese,
A-39, Sawal Nagar.
Near Sadiq Nagar,
New Delhi-1100 49.

Sub:- N.G.O. (Staff Nurse).

You are ~~requested~~ hereby requested to report to the undersigned with all original certificate along with photo copy on any working day at 10 am for consideration of your application.


(DR. S.P. BARUA)

RESIDENT MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR : NEW DELHI.

Copy to :-

The I.G. (P) / D.I.G. (P).

Affected true copy

A. Varghese

23

OFFICE OF THE R.M.O., CENTRAL JAIL HOSPITAL : TIHAR,
NEW DELHI

P. /PMO/CON/107/ 851

Dated: - 15/3/98

Mr. Michael Joseph

62-3, D-11 flat

Off. B.A.T.

Passion Vines

Call for interview bit of 80/- work

Please refer to your application/ letter Dated:-

you are hereby directed to appear for an interview
in my Office on 19/3/98 at 12.30 P.M.

Yours faithfully,


RESIDENT MEDICAL OFFICER
GENERAL JAIL HOSPITAL
TIHAR: NEW DELHI.

Attest
Brendan Joseph

23-A

OFFICE OF THE R.M.O. CENTRAL JAIL HOSPITAL TIHAR

NEW DELHI.

Ref. F.5/RNO/CJH/97/ 881

Dated 5.2.98

to

Shri. BINDU Mol JOSEPH

B-62-D, DDAFlats,
Opp. B.G.I.

Pashim Vihar.

Sub:- Call for interview Post of Staff Nurse.

Sir,

Please refer to your application/ letter
dated _____ whereby you are hereby directed
to appear for an interview in my office on 9.3.98
at 10-30 A.M.

Yours faithfully,

Sd/-

(RESIDENT MEDICAL OFFICER)
CENTRAL JAIL HOSPITAL
TIHAR : NEW DELHI.

True copy

legible copy

h

OFFICE OF THE R.M.O., CENTRAL JAIL HOSPITAL TIHAR : NEW DELHI.

No. F.5/SMO/CJH/98/575

Dated:- 25.6.98

Duty Roster of Staff Nurses w.e.f. 1st July 1998 to till
further order.

01. Mr. Brajesh Tiwari	I/C I.P.D., CJH	9.00 AM to 3.00 PM
02. Mr. G.S. Pandey	Medicine Ward+ 12 Cell	9.00 AM to 3.00 PM
03. Mrs. Shiniy Jose	Medicine Ward+ 12 Cell	9.00 AM to 3.00 PM
04. Mrs. Sherly Benay	Ortho/Surgery Ward	8.00 AM to 2.00 PM
05. Mrs. Kavita Rani	T.B. Ward	9.00 AM to 3.00 PM
06. Miss. Bindy(NGO)	T.B. Ward	8.00 AM to 2.00 PM
07. Mrs. Grace	Relever	9.00 AM to 3.00 PM
08. Mr. Hans Raj(NGO)	Casualty	9.00 AM to 3.00 PM
09. Mr. Bobby Paskal	B.T. Ward+ 20 Cell	9.00 AM to 3.00 PM
10. Mr. Binu(NGO)	Ortho/Surgery	2.00 PM to 8.00 PM
11. Mr. J.B. Singh(NGO)	Casualty+ B.T. Ward+ 20 Cell	3.00 PM to 9.00 PM
12. Mr. Manju Punnaose	Medicien Ward+ 12 Cell	3.00 PM to 9.00 PM
13. Mr. Roumaon Joseph	T.B. Ward	3.00 PM to 9.00 PM
14. Mr. Rajender Shukla(NGO)	Casualty+IPD	8.00 PM to 8.00 AM
✓ 15. Mr. Jibi Jacob(NGO)	Casualty+IPD	9.00 PM to 9.00 AM
16. Mrs. Annamma Sunny	DAC	9.00 AM to 3.00 PM
17. Mrs. Alliamma Varghese	DAC	8.00 AM to 2.00 PM
18. Mr. Sunil Jemes	DAC	3.00 PM to 9.00 PM

Central Jail No.4 M.I. Room

- 01. Anita Arora
- 02. Mrs Suja
- 03. Mr. Cyril Thomas
- ✓ 04. Mr. Jaison Joseph(NGO)
- 05. Mr. Sohan Lal(NGO)
- ✓ 06. Mrs. L.Sher Singh(NGO)

Central Jail No.1 Female Ward

- 01. Mrs. Justy Mol
- 02. Miss Moly Kutty
- 03. Miss. Selvin(NGO)
- 04. Mrs. Ratna(NGO)
- 05. Mrs. Sudhesh(NGO)

Central Jail No.5 DAC

- 01. Mrs. Santosh Arora
- 02. Mr. Ramesh Tickoo
- 03. Mr. D.P. Singh(NGO)

25/6/98
 (DR. K.S. BAGHOTIA)
 RESIDENT MEDICAL OFFICER
 CENTRAL JAIL HOSPITAL
 TIHAR : NEW DELHI.

Copy to:-

- 01. The All SMO's
- 02. All Officials concerned.
- 03. D.S. (Medical).
- 04.

Affested to me by

Sudesh

(20) (25)

OFFICE OF THE R.M.O., CENTRAL JAIL HOSPITAL TIHAR : NEW DELHI.

No. F.5/SMO/CJH/98/ 813 - 863

Dated: - 29.8.98

Duty roster of Staff Nurses for the Month of Sept. '98
till further order.

<u>Sr.No.</u>	<u>Officials Name</u>	<u>Place</u>	<u>Timing</u>
01.	Mr. Brajesh Tiwari	I/C IPD	9 AM to 3 PM
02.	Mr. G.S. Pandey	B.T. Ward/20Cell	8 AM to 2 PM
03.	Mrs. Kavita Rani	-----do-----	8 AM to 2 PM
04.	Mr. Manju Poonuose	Med. Ward+12Cell	8 AM to 2 PM
05.	Mr. Cyril Thomes	-----do-----	8 AM to 2 PM
06.	Mrs. Shiny Jose	T.B. Ward	8 AM to 2 PM
07.	Miss. Bindu	-----do-----	8 AM to 2 PM
08.	Mrs. Grace	Ortho/Suy.	8 AM to 2 PM
09.	Miss. Jojo Mol	-----do-----	8 AM to 2 PM
10.	Mr. Hans Raj	Casualty	8 AM to 2 PM
11.	Mr. Roymon Joseph	Med.+12 Cell	2 PM to 8 PM
12.	Mr. Binu	B.T. + 20 Cell	2 PM to 8 PM
13.	Mr. Shajan Mathew	Ortho./Sury.	2 PM to 8 PM
14.	Mr. Jeonson Thomes	T.B. Ward	2 PM to 8 PM
15.	Mr. Jonon John	Casualty	2 PM to 8 PM
16.	Mr. R. Shukla	IPD + Casualty	2 PM to 8 AM
17.	Mr. Jibi Jacob	-----do-----	8 AM to 8 AM

CENTRAL JAIL NO.4

- 01. Miss. Molly Kutty
- 02. Mrs. Suja Mathew
- 03. Mr. Baiju
- 04. Mr. Jaisian Joseph
- 05. Mr. Sohan Lal
- 06. Mrs. L. Sher Singh

D.A.C. CENTRAL JAIL HOSPITAL

- 01. Mrs. Anamma Sunny
- 02. Mr. Sunil James
- 03. Mrs. Alliamma Verghese
- 04. Mr. Prince Joseph
- 05. Mr. Thomas Jacob

CENTRAL JAIL NO.1 FEMALE WARD

- Mrs. Santosh Arora
- Mrs. Shirlyl Beny
- Mrs. Sudesh
- Mrs. Ratna Madhav
- Mrs. Justy Mol
- Miss. Salvin

D.A.C. CENTRAL JAIL NO.5

- Mrs. Anita Arora
- Mr. Ramesh Tikko
- Mr. Bobby Paskal
- Mr. D.P. Singh.

(DR.K.S. BAGHOTIA)
SENIOR MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR : NEW DELHI.

No. F.5/SMO/CJH/98/

Copy to:-

- 01. The I.G.(P)/D.I.G.(P).
- 02. The All SMO's.
- 03. Resident Medical Officer, for information.
- 04. D.S.(Medical), for information.
- 05. All Officials concerned. through respective SMO's.

(DR.K.S. BAGHOTIA)
SENIOR MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR : NEWDELHI.

Affected to me,

Sudesh

(31) 26

OFFICE OF THE RESIDENT MEDICAL OFFICER, CENTRAL JAIL
HOSPITAL, TIHAR, NEW DELHI-110064.

No. F. 5/RMO/CJH/98/1294 - 1254

Dated : 27/10/98

Duty Roster of Central Jail Hospital for Staff Nurses of the Month of Nov'98 for Sunday & Holidays till further orders.

Day & Date	Morning (8AM to 2PM)	Evening (2PM to 8PM)	Night (8 PM to 8 AM)
01.11.98 Sunday	Mr. Cyril Thomas Mr. Hans Raj (Casulty) Mrs. A. Verghese (DAC) Mr. Thomas K. James (Night)	Mr. Jomon John Mr. Prince Joseph (DAC) Mr. Jeevan Thomas (Casulty) Mr. Shajan Mathew 8 AM to 8 PM	Mr. Binu Mr. Jibi Jacob
04.11.98 Wednesday Guru Nanak Birthday	Mr. Shiny Jose Mr. Hans Raj Mrs. A. Verghese (DAC) Mr. Thomas K. James (Night)	Mr. Sunil James Mr. Prince Joseph Mr. Jeevan Thomas (Casulty) Mr. Shajan Mathew 8 AM to 8 PM	Mr. Binu Mr. Jibi Jacob
08.11.98 Sunday	Mr. G.S. Pandey Mr. Hans Raj (Casulty) Mrs. A. Verghese (DAC) Mr. Thomas K. James (Night)	Mr. Jomon John Mr. Prince Joseph (DAC) Mr. Jeevan Thomas (Casulty) Mr. Shajan Mathew	Mr. Binu Mr. Jibi Jacob
15.11.98 Sunday	Mrs. Kavita Rani Mr. Hans Raj (Casulty) Mrs. A. Verghese (DAC) Mr. Thomas K. James (Night)	Mr. Sunil James Mr. Prince Joseph (DAC) Mr. Jeevan Thomas (Casulty) Mr. Shajan Mathew	Mr. Binu Mr. Jibi Jacob
22.11.98 Sunday	Mrs. Anamma Sunny Mr. Hans Raj (Casulty) Mrs. A. Verghese (DAC) Mr. Thomas K. James (Night)	Mr. Jomon John Mr. Prince Joseph (DAC) Mr. Jeevan Thomas (Casulty) Mr. Shajan Mathew	Mr. Binu Mr. Jibi Jacob Mr. T. K. James
24.11.98 Tuesday Guru Teg Martyrdom Day	Mr. Cyril Thomas Mr. Hans Raj (Casulty) Mrs. A. Verghese (DAC) Mr. Thomas K. James (Night)	Mr. Raymond Joseph Mr. Prince Joseph Mr. Jeevan Thomas (Casulty) Mr. Shajan Mathew	Mr. Binu Mr. Jibi Jacob Mr. T. K. James
29.11.98 Sunday	Mr. G. S. Pandey Mr. Hans Raj (Casulty) Mrs. A. Verghese (DAC) Mr. Thomas K. James (Night)	Mr. Sunil James Mr. Prince Joseph Mr. Jeevan Thomas (Casulty) Mr. Shajan Mathew	Mr. Binu Mr. Jibi Jacob Mr. T. K. James

Contd.....2.....

After this tree etc

Sunder

ON LEAVE

01. Mrs. A. Sunny E.L. 20th Oct. to 13th Nov. '98
02. Mr. Raymon Joseph 2nd Nov. '98 to 19th Nov. '98
03. Mrs. Grac Vijay Maternity Leave 1st Nov. '98 to 15th March 99
04. Miss Bindu 27th Oct. '98 to 28th Nov. '98.

DR. BAGHOTIA
27/10/98
(DR. K.S. BAGHOTIA)
SENIOR MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR: NEW DELHI.

Copy to :-

01. The RMC, for information.
02. D.S. (Medical) for information.
03. All Officials concerned.
04. D.A.C. (Incharge), CJ-3.

DR. BAGHOTIA
27/10/98
(DR. K.S. BAGHOTIA)
SENIOR MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR : NEW DELHI.

New
Album, dinner, musicals
further show

6990166

Attested

Sudarsh

(34)
(28)

OFFICE OF THE R.M.C., CENTRAL JAIL HOSPITAL TIRAB : NEW DELHI.

No. P. S./R.M.C./C.J.H./99/189378as

Dated: 7/5/89

Entry Register of Staff Nurse for the month of May '89 to till further order.

No.	Official Name	Ward (Place)	Timing
1.	Mr. Rajesh Tiwari	I/C Nursing	8.00AM to 3.00PM
2.	Mrs. Kavita	B.T. Ward + 20 Cell	8.00AM to 2.00PM
3.	Mr. G. S. Panday	do	do
4.	Mrs. Sulley Jose	2.0. Ward	do
5.	Mrs. Rosemar (RGO)	do	do
6.	Mr. Johnson John	Med. + 12 Cell	do
7.	Mr. Raymond Joseph	do	do
8.	Mr. Judy Raj	Ortho/Surgery	do
9.	Mr. Hans Raj (RGO)	Casualty	do
10.	Mrs. Grace Vijay	20.0.	do
11.	Mrs. Jyoti Singh	20.0.	do
12.	Mrs. Williams Vero	20.0. (RGO)	do
13.	Mr. Saif Choudhary	Leave Reserve	do
14.	Mrs. Manju Purohit	Med. + 2 Cell	2.00PM to 8.00AM
15.	Mr. Anil Jacob	Ortho/Surgery	do
16.	Mr. Cyril Thomas	20.0.	do
17.	Mr. Jersaw (RGO)	T.B. / S.T. + 20 Cell	do
18.	Mr. Bhagwan Singh (RGO)	Casualty	do
19.	Mr. Shafiq Mathew (RGO)	I.P.D.	8.00AM to 8.00AM
20.	Mr. Prince Joseph (RGO)	Casualty	do
21.	Mr. Gibi Jacob (RGO)	On Leave	do

Central Cell No. 4

1. Mrs. Shirley Binny
2. Mrs. Holly Katty
3. Mrs. Leisha Singh (RGO)
4. Miss Bindu (RGO)
5. Mr. John Lall (RGO)
6. Mr. Jaison Joseph (RGO)
7. Mr. Raju Abraham (RGO)

Central Cell No. 5.

1. Mrs. Anita Arora
2. Mr. Roshan Bhambhani
3. Mr. Bobby Paskal
4. Mr. Biru (RGO)
5. Mr. Bejoy Varghese (RGO)
6. Mr. Thomas K. James (RGO)

Central Jail No. 2 Female/Ward.

1. Mrs. Sandesh K. Nanda, ENT'S
2. Mrs. Anja Mathew,
3. Mrs. Sudesh (RGO)
4. Mrs. Ratana Mathew (RGO)
5. Mrs. Babita (RGO)

DR. Dutt

(DR. S. P. BARUA)
REGIMENT MEDICAL OFFICER,
CENTRAL JAIL HOSPITAL,
TIRAB : NEW DELHI.

Copy to 1. S.M.C. - C.M.C. Female Ward, C.J.H., C.J.S.

02. Official concerned through respective RMO's.
03. Duty master file.

*Affectionately
Sudesh*

28-A
34-A

OFFICE OF THE R.M.O. CENTRAL JAIL HOSPITAL TIHAR, NEW DELHI.

NO. F., 5/RMO/CJH/99/893-7900

Dated: - 7/5/99

Duty Rontor of Staff Nurse for the month of May' 99 to till further order.

<u>S.No.</u>	<u>Official Name</u>	<u>Ward(Place)</u>	<u>Timing.</u>
1.	Mr. Brajesh Tiwari	I/C Nursing	8.00AM to 3.00 PM
2.	Mrs. Kavita	B.T. WARD 20 Cell	8.00AM to 2.00 PM
3.	Mr. G.S. Pandey	do	do
4.	Mrs. Shiney Jose	T.B. Ward	do
5.	Mrs. Hosamma (NGO)	do	do
6.	Mr. Jomon John	Med. + 12 cell	do
7.	Mr. Roymon Joseph	do	do
8.	Mr. Justy Mal	Ortho/Surgery	do
9.	Mr. Hans Raj (NGO)	Casualty	do
10.	Mrs. Grace Vijay	Dot's	do
11.	Mrs. Ananma Sunny	DAC	do
12.	Mrs. Saji Thanna	Leave Reserve	do
13.	Mrs. Alliamma Varg.	DAC (NGO)	do
14.	Mr. Manju Purrossa	Med+12 Cell	2.00PM to 8.00PM
15.	Mr. Sunil James	Ortho/Surgery	do
16.	Mr. Cyril Thomas	DAC	do
17.	Mr. Jeewan (NGO)	T.B./S.T.+20 Cell	do
18.	Mr. Bhagwan Singh (NGO)	Casualty	do
19.	Mr. Shajan Mathew (NGO)	I.P.D.	8.00 PM to 8.00AM
20.	Mr. Prince Josep(NGO)	Casualty	do
21.	Mr. Jibi Jacob(NGO)	On Leave	do

Central Jail No.-4

1. Mrs. Sharly Binny
2. Miss Holy Kutty
3. Mrs. L.sher Singh (NGO)
4. Miss Bindu (NGO)
5. Mr. Sohan Lal (NGO)
6. Mr. Jaison Soseph (NGO)
7. Mr. Saju Abraham (NGO)

Central Jail No. 2 Female/Ward

1. Mrs. Santosh Arora. DOT'S
2. Mrs. Suja Mathew.
3. Mrs. Sudesh (NGO)
4. Mrs. Ratana Madhav(NGO)
5. Mrs. Babita (NGO)

Central Jail No.5.

1. Mrs. Anita Arora.
2. Mr. Ramesh Tikkoo.
3. Mr. Bobby Paskal.
4. Mr. Biju(NGO)
5. Mr. Deepu Verghano(NGO)
6. Mr. Thomas K.James(NGO)

Sd/-

(DR.S.P.BARUA)

RESIDENT MEDICAL OFFICER,
CENTRAL JAIL HOSPITAL,
TIHAR, NEW DELHI.

Copy to :-

01. S.H.O.-CJH, Female Ward, CJ-4, C.J.5.
02. Official concerned through respective RMO's.
03. Duty rostmr file.

A Hesbt fr m6M

Sudesh

(29)

OFFICE OF THE R.M.C., CENTRAL JAIL HOSPITAL TIWARI : NEW DELHI.

No. F.5/RMO/CJH/99/ 3152-82

Dated:- 30/7/99

Duty Roster of Staff Nurses for the month of August 1999
to till further orders. WITH immediate effect.

<u>Sr.No.</u>	<u>Officials</u>	<u>Pasting Place</u>
01.	Mr. Brejesh Tiwari, I/c Nursing, Central Jail Hospital	
02.	Mr. G.S. Pandey,	Central Jail Hospital
03.	Miss Reeta Rani	-----do-----
04.	Mr. Jomon John	-----do-----
05	Mr. Cyril Thoms	-----do-----
06	Mr. Manju Punnoose	-----do-----
07.	Mr. Roymon Joseph	-----do-----
08.	Miss Kavita Vohra	-----do-----
09.	Miss Chaftali	-----do-----
10.	Miss Shaffi Thomas (N.G.O.)	-----do-----
11.	Miss Molly Kuty	-----do-----
12.	Miss Renu Bala	-----do-----
13.	Mrs. Justy Mol	-----do-----
14.	Mrs. Reena Kumari	-----do-----
15.	Mr. Sunil Jams	-----do-----
16.	Miss Rajeshwari	-----do-----
17.	Mrs. Suja Methew	-----do-----
18.	Mrs. Shiny Jose	-----do-----
19.	Mr. Prince Josep (N.G.O.)	-----do-----
20.	Mr. Hans Raj (N.G.O.)	-----do-----
21.	Mr. Jeewan Thomas (N.G.O.)	-----do-----
22.	Mr. Shaju Abreban (N.G.O.)	-----do-----
23.	Mr. Jiby Jacob (N.G.O.)	-----do-----
24.	Mr. Jassan Joseph (N.G.O.)	-----do-----
25.	Mr. Binu (N.G.O.)	-----do-----
26.	Mrs. Rosamma P.J. (N.G.O.)	-----do-----
27.	Mrs. Alliyan Vg. (N.G.O.)	-----do-----
28.	Mr. Shajan Mathew (N.G.O.)	-----do-----
29.	Mr. Shaji Michal (N.G.O.)	-----do-----
30.	Miss Selvi (N.G.O.)	-----do-----
<u>CENTRAL JAIL - 1 F/Ward</u>		S. N.

CENTRAL JAIL NO-4/H. I. Room
and D.A.C.

1. Mrs. Santosh Arora,	01. Mrs. Kavita Rani
12. Miss. Rakhi,	02. Mrs. Sherly Biny
3. Miss Abotra Bisyay (N.G.O.)	03. Mrs. Regi Thomas
4. Mrs. Sudesh (N.G.O.)	04. Mrs. L. Sher Singh (N.G.O.)
5. Mrs. Ratna Mathew (N.G.O.)	05. Mr. Sohan Lal (N.G.O.)
6. Miss Babita (N.G.O.)	06. Mr. Deepu Verghese (N.G.O.)
	07. Miss Geeta (N.G.O.)
	08. Mr. Surbeer Singh (N.G.O.)
	09. Mr. Shivji Maddal (N.G.O.)
	10. Miss Bindu (N.G.O.)

....Contd....2...

Attested to me by

Sudesh

...2....

CENTRAL JAIL NO.-5

01. Mrs. Anita Arora 28.08.89
02. Mrs. Galita Kausar 11.08.89
03. Mrs. Anamma Sunny
04. Mr. Boby Paskal
05. Mr. Ramesh Kr. Tickoo
06. Mr. Thomas K. Jams (N.G.O.)

Note:- Previous DCTS duty order
is Cancelled.

(DR. ARUNA JAIN)
RESIDENT MEDICAL OFFICER,
CENTRAL JAIL HOSPITAL,
TIHAR : NEW DELHI.

No. F.5/RMO/CJH/99/

Dated:-

Copy to:-

01. All SMO's.
02. All SCJ's.
03. The D.S. (Medical).
04. All Official Concerned through respective SMO's.

(DR. ARUNA JAIN)
RESIDENT MEDICAL OFFICER,
CENTRAL JAIL HOSPITAL,
TIHAR : NEW DELHI.

MR: Tily Jacob C.J.H.S

A. Hesled from C.J.H.S

Sudesh

(26) (31)

OFFICE OF THE R.M.O., CENTRAL JAIL HOSPITAL TIBBIR, NEW DELHI.

SM of COH/99/8175

Dated:- 1.12.99

Duty Roster of Staff Nurses posting in Central Jail Hospital for the month of Dec. '99 to till further orders.

WING INCHARGE & SH. BCAUSK TINBY.

Morning
(8AM to 3PM)

Evening
(2PM to 9PM)

Night
(9PM to 8AM)

Casualty I/C Mrs. Resna Kumar	Mr. Joevan	Mr. S. Abraham
Ms. Resna Resi	Mr. S. Mathew (L.R.)	Mr. S. Michel (L.R.)
Mrs. A. Verghese (L.R.)		
Medicine I/C Ms. Kaly Kutty	Mr. G. Thomas	<u>GENERAL WARD + 12</u>
+ Ms. Resu Dala	<u>GENERAL WARD</u>	<u>Mr. Jason Cell</u>
12 Cell		
Ortho. I/C Justy Mol	Mr. Manju Munnoose	
Surgery Ms. Rajeswari		7.0 + 8.0 + 20
T.B. WARD I/C Miss Chaitali	Mr. Royson Joseph	<u>Ward Ward Cell</u>
		Mr. P. Joseph
B.T. WARD I/C Mr. G.S. Pandey	Mr. Jason John	
+ 20 Cell Mr. Hem Raj		
DRUGS I/C Mrs. Suja Sabu	Mr. Sunil James (L/R Convales)	
Miss. Salvin		
DOGS Mrs. Shiny Jose		
Ms. Kavita Venkates		

SUNDAY/HOLIDAYS:- 5.12.99, 12.12.99, 19.12.99, 26.12.99, 26.12.99

NOTES:-

01. In case any S/N, M/W, take leave. The staff on L.R. of that shift will look after his/her work.
02. I/C of all Wards will avail weekly off on Sunday/Holiday. And in Case of respective Ward will take weekly off on Monday/Following days in case of holiday.
03. S/N, M/W, afternoon will take weekly off-
Monday-Casualty, Tuesday-Medicine, Wednesday-Ortho/Surgery
Thursday-B.T.Ward/20Cell, Friday-T.B. WARD, Saturday-NIC.
04. No leave/off is permitted without duty adjustment and prior permission in writing.

1.12.99
S.E.C.O. (MEDICAL OFFICER)
CENTRAL JAIL HOSPITAL
TIBBIR : NEW DELHI.

COPY TO:-

01. The Resident Medical Officer, Central Jail Hospital.
02. The A.O. (Medical), Central Jail Hospital.
03. Notice Board/Roster File.
04. Incharge Nursing.

Attested truly

Sudesh

36-A
31-A

OFFICE OF THE R.M.O., CENTRAL JAIL HOSPITAL TIHAR, NEW DELHI.

No. SMO/CJH/99/8179

Dated: - 1.12.99

Duty Roster of Staff Nurses Posting in Central Jail Hospital for the month of Dec.'99 to till further orders.

NURSING INCHARGE, SH. BRAJESH TIWARI

Morning (8AM to 3PM)	Evening (8 PM to 9 PM)	Night. (8PM to 8AM)
Casulty I/C Mrs. Renna Kumari Ms. Reena Rani Mrs. A. Varghese (L.R)	Mr. Jeevan Mr. S. Mathew (L.R)	Mr. S. Abraham Mr. S. Nichel (L.R)
Medicine I/C Ms. Naly Kutty + Ms. Renu Bala	Mr. C. Thomas <u>GENERAL WARD</u>	<u>GENERAL WARD + 12</u> Mr. Jaison Cell
12 Cell		
Ortho.: I/s Justy Mol	Mr. Manju Punnoose	
Surgery Ms. Rajeshwari <u>T.B. WARD</u> I/C Miss Chaitali	Mr. Royman Joseph	<u>T.B. + B.T. + 20</u> Ward Ward Cell Mr. P. Joseph
S.T. WARD I/C Mr. G.S. Pandey + 20 Cell Mr. Hans Raj	Mr. Joman John	
D.A.C. I/C Mrs. Suja Sabu Miss. Salvia	Mr. Sunil James	(L/R Casualty)
<u>DOTS</u> Mrs. Shiny Jose Ms. Kavita Vachers		

SUNDAY/HOLIDAY: - 5.12.99, 12.12.99, 19.12.99, 25.12.99, 26.12.99

NOTE:-

01. In case shy/S/N, M/N, take leave. The staff on L.R. of that shift till look after his/her work.
02. I/C of all wards will avail weekly off on Sunday/Holiday. Head in Command of respective Ward will take weekly off on Monday/following days in case of holiday.
03. S/S, M/H, after noon will take weekly off:- Monday-Casualty, Tuesday-Medicine, Wednesday-Ortho/Surgery Thursday-B.T.Ward/20Cell, Friday-T.B.Ward, Saturday-DAC.
04. No leave/C.Off is permitted without duty adjustment and prior permission in writing.

Sd/-

1.12.99

SENIOR MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR, NEW DELHI.

Copy to :-

01. The Resident Medical Officer, Central Jail Hospital.
02. The A.S. (Medical), Central Jail Hospital.
03. Notice Board/Roster File.
04. Incharge Nursing.

*Attended for him
Sudesh*

22

No	Names	S	Duty	Roster For the Month of July																		S	S											
				1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1.	S/N Anna	M	O	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	
2.	S/N Ragi	M	O	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	O	E	E	A	M	M	M	O	M	M	M	M	M	O	M
3.	Daljeet	E	E	E	E	E	E	E	M	O	C	M	C	C	C	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	
4.	Sudesh	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	
5.	Ratna	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	
6.	Rosamma	TR.	IN	FROM	C	J	-3	W.e.f.	18	-	7	-	00	-	M	-	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E		

Chattopadhyay
19/7/2022

Chattopadhyay
18/7/2022

Attested to you.com
Sudesh

33

Duty Roster for The Month of August 2000

St. Name	1	2	3	4	5	6	7	8	9	10	11	12	S	13	14	15	16	17	18	19	S	20	21	22	23	24	25	26	27	28	29	30
1 Anna	M	M	M	M	M	O	M	M	M	M	M	O	M	M	M	M	M	O	M	M	M	M	M	O	M	M	M	M	O	M	M	M
2 Ragi	M	M	M	M	M	O	M	M	M	M	M	O	M	M	M	M	M	M	O	M	M	M	M	M	M	M	M	M	O	M	M	M
3 Daljeet	M	C/o	C/o	C/o	C/o	L	E	O	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
4 Ratna	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	E	
5 Rosamond	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	N	
6 Saji	-	-	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	M	

Hegstrom

Sudesh

Chattachari
31/7/00Chattachari
31/8/00

PROFORMA FOR CLAIMING CONVEYANCE CHARGES

I, S/o
 R/o have working as
 volunteer on the following days.
 I have incurred expenditure on conveyance by Taxi/Auto
 Rickshaw; for the distance.....K.M. which may reimbursed
 to me.

S.NO.	DATE OF DUTY PERFORMED	TIMINGS	ACTUAL FARE PAID	REMARKS IF ANY
-------	---------------------------	---------	---------------------	-------------------

SIGNATURE OF CLAIMANT

(To be filled in by RMO/SMOs and SCJ/DSJs only)

Claim verified for..... (.....Days).
 The dates and timings mentioned above have been checked
 from Register No. 16-A.

SIGNATURE OF VERIFYING
AUTHORITY DULY STAMPED

(TO BE FILLED IN BY PHQ ONLY)

Claim verified for Rs..... (Rupees.....
 only)

ADMINISTRATIVE OFFICER
 PRISONS HEAD QUARTER : DELHI

Atley to me

Sudesh

Office of the R.M.O., Central Jail Hospital, Tihar, New Delhi.

No. F.S/RMO/CJH/2000/

Dated:-

Annex-A

35

35

ORDER

The following Staff Nurses (NSO) are hereby transferred
w.e.f. 18.07.2000.

S.No.	Name of Official	From	To
01.	Mrs. Alissima Verghese (NSO)	CJ-3 Hosp.	CJ-5
02.	Mrs. Rosanna (NSO)	CJ-3 Hosp.	CJ-6A
03.	Mrs. Sudesh (NSO)	CJ-6A	CJ-3 Hosp.
04.	Mrs. Asma Sunny (regular)	CJ-5	CJ-3 Hosp.

This is for strict compliance.

(DR. ARUNA JAIS)
RESIDENT MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR, NEW DELHI.

No. F.S/RMO/CJH/2000/ B285-84

Dated:- 17/7/2000

Copy to :-

1. The RMO No. 3, 5 and 6A.
2. The M/o. Jail No. 3, 6-A and Hospital.
3. Official concerned.
4. I/C Nursing.

(DR. ARUNA JAIS)
RESIDENT MEDICAL OFFICER
CENTRAL JAIL HOSPITAL
TIHAR, NEW DELHI.

After signature on

Sudesh

Annex - A-5

36

After careful consideration of all aspects of the case. It has been decided by the Govt. that the nursing personnel in the Central Government Hospitals while on duty, shall wear only white uniforms in the form of frock or salwar kameez or saree with blouse and failure to comply with the instructions will attract the provisions of the C.G.S (Central Rules, 1946) and render the defaulter liable to disciplinary action a part from the proportionate deductions of uniform allowance and washing allowance. Male nurse also to wear white uniform of nurses as usual.

(DR. S. P. BARUA)

R. M. O.

CENTRAL JAIL HOSPITAL
NEW DELHI.

Dated :- 27/11/46

NO. F.5/RMO/CJH/96/ 7033647

Copy to :-

01. All the Nurses for strict compliances.
02. PA to IG (P) for information.
03. PA to DIG (P) for information.

196
(DR. S. P. BARUA)

R. M. O.

CENTRAL JAIL HOSPITAL
NEW DELHI.

Dated 27/11/46
Sudesh

35-A

OFFICE OF THE R.M.O. CENTRAL JAIL HPTAL
HOSPITAL TIHAR : NEW DELHI.

Ref. No. F.5/RMO/CJH/96/7033 to 47 Dated :

O R D E R

After carefl consideration of all aspects of the case. It has been decided by the Govt. that the nursing personnel in the Central Government Hospitals while on duty, shall wear only white uniforms in the form of frock or salwar Kameez or Saree with Blouse and failure to comply with the instructions will attract the provisions of the C.C.S. (Conduct) Rules, 1964 and render the defaulter liable to disciplinary action paart from the proportionate deduction of uniform allowance and washing allowance. Male nurse also be wearwhite uniform of nurses as usual.

Sd/-

(Dr. S.P. Barua) R.M.O.
Central Jail Hospital
New Delhi

No. F.5/RMO/CJH/96/7033 to 47 Dated 27.11.96

Copy to :

1. All the nurses for strict compliances,
2. PA to IG(P) for informatio
3. PA to DIG(P) for information.

Sd/-

(Dr. S.P. Barua)
R.M.O.

Central Jail Hospital
New Delhi.
True copy



DR. S.P. BARUA,
RMO

केन्द्रीय वारागार, तिहाड़ परिसर
Central Jail, Tihar Complex
राज्यीय शास्त्रानी सेवा, दिल्ली उरकार,
Govt. of National Capital Territory of Delhi

37

प्रा. १० बा. ५०

१०.८.९८

१०८०४

१०८०४

EX-EMBLE CERTIFICATE

(TO WHOM IT MAY CONCERN)

This is to certify that Mrs. S. LASHI, STAFF NURSE has been working as a Non Govt. official in the Central Jail Hospital, Tihar, New Delhi since 11th, July 1996 to till date and drawing Rs.4500/- for her daily night duty.

She provides her service to the prisoner patients to our best satisfaction.

She bears a good moral character.

I wish her every success in life.

Attested
Dr. S.P. Barua
Central Jail, New Delhi
16.5.98

Dr. S.P. Barua
16.5.98
Dr. S.P. Barua, CMO
Patient Medical Office
Central Jail Hospital
Tihar, New Delhi-110 062

Composed with original experience
certificate.

S.P.B.

Atishwar.com

Sudesh

37-A
DR. S. P. Barua,
R.M.O.

Dated 26.5.98.

EXPERIENCE CERTIFICATE

(TO WHOM IT MAY CONCERN)

This is to certify that Mrs. Sudesh, Staff Nurse has been working as a Non Govt. official in the Central Jail Hospital, Tihar, New Delhi since 11th, July, 1996 to till date and drawing Rs. 4500/- for her daily night duty.

She provides her service to the prisoner patients to our full satisfaction.

She bears a good moral character

I wish her every success in life.

Sd/-

Dr. S. P. Barua CMO
Resident Medical Officer,
Central Jail Hospital
Tihar, New Delhi-110064

Compared with original experience
Certificate.

Sd/-

True copy

GOVT. OF N.C.T. OF DELHI

DELHI PRISONS ADMINISTRATION



TIHAR JAIL COMPLEX
NEW DELHI - 110064

HEALTH CARE CAMP, TIHAR

Certificate of Recognition

This certificate is awarded to.....

Shaji Thomas.....
in appreciation of services rendered on.....
Nursing Nurse.....

Shaji Thomas

ADDL. D.G. (PRISONS)

D.I.G. (PRISONS)

R.M.O. (PRISONS)

(C38)

Sudesh
Att. Secretary

GOVT. OF N.C.T. OF DELHI

DELHI PRISONS ADMINISTRATION



TIHAR JAIL COMPLEX
NEW DELHI - 110064

HEALTH CARE CAMP, TIHAR

Certificate of Recognition

This certificate is awarded to.....

Bimlimal Joseph

in appreciation of services rendered on.....

Nursing

as.....
Nurse

Amritpal Singh
ADDL. D.G. (PRISONS)

D.I.G. (PRISONS)

R.M.O. (PRISONS)
33

GOVT. OF N.C.T. OF DELHI

DELHI PRISONS ADMINISTRATION



TIHAR JAIL COMPLEX
NEW DELHI - 110064

HEALTH CARE CAMP, TIHAR

Certificate of Recognition

This certificate is awarded to..... Rosamma P. J.
in appreciation of services rendered on..... Nursing
..... as Nurse

Sh. ...

ADDL. D.G. (PRISONS)

S

D.I.G. (PRISONS)

M

R.M.O. (PRISONS)

40

Sudesh
Attala Prasad

GOVT. OF N.C.T. OF DELHI

DELHI PRISONS ADMINISTRATION



TIHAR JAIL COMPLEX
NEW DELHI - 110064

HEALTH CARE CAMP, TIHAR

Certificate of Recognition

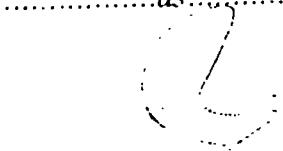
This certificate is awarded to..... Aleyamma Veraghese

in appreciation of services rendered on..... Nursing

..... as Nurse

(Dr. Naval

ADDL. D.G. (PRISONS)



D.I.G. (PRISONS)

John
R.M.O. (PRISONS)

(4)

42
GOVT. OF N.C.T. OF DELHI

TIHAR PRISONS ADMINISTRATION



TIHAR JAIL COMPLEX
NEW DELHI - 110064

HEALTH CARE CAMP, TIHAR

Certificate of Recognition

Certificate is awarded to..... Shilash.....

..... in appreciation of services rendered as..... Nursing Nurse.

.....

PRISONS)

D.I.G. (PRISONS)

R.M.O. (PRISONS)

Sudesh
H.M.O. (Prisons)

42

Annexure - A - 6

ABD
SINCE 1922

October मास 199 की
ATTENDENCE ROLL FOR THE

नं० No.	नाम Name	आना Arrival	1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Mr. Swapna A. Kachroo	जाना Departure													
		Joining W.e.f. 11.10.99	←									✓	✓	✓	✓
2.	Mrs. SHANTI THOMAS S/N	आना Arrival	C.I.3												
		जाना Departure	"	"	"	"	"	"	"	"	"	"	"	"	"
3.	Mrs. Dilect Kaur Staff Nurse	आना Arrival													
		जाना Departure													
4.		आना Arrival													
		जाना Departure													
5.		आना Arrival													
		जाना Departure													

Transfer from Jail

5

Officer in Charge
Gurdaspur

हाजिरी पंजिका

MONTH OF OCTOBER

1999

sold by: **AMIR BOOK DEPOT**, 4070, Nai Sarak, Delhi-06 ☎ 2918826, 2918707

After 8 days of Meies
Sudarsh



November मास 1999 की
ATTENDENCE ROLL FOR THE

नं० No.	नाम Name	आना Arrival	1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
			शाही												
1.	Miss. Shaji Thomas S/N	जाना Departure	शाही												
2.	MISS. Rakhi S/N	आना Arrival	लाली	लाली	—	लाली									
3.	Miss. Aparna S/N	जाना Departure	लाली												
4.	MRS. Komlesh N/O	आना Arrival	KK	KK	KK	KK	KK	OFF	KK						
		जाना Departure	KK	KK	KK	KK	KK	OFF	KK						
5.	MRS. Satinder Kaur N/O	आना Arrival	OFF												
		जाना Departure	OFF	—	—	—	—	—	—	—	—	—	—	—	—

Att. of the Form 01
Budesh

8

हाजिरी पंजिका

MONTH OF November.

.. 1999

Sold by: AMIR BOOK DEPOT, 4070, Nai Sarak, Delhi-06 ☎ 2918326, 2918701

Alfredus deuselby

Gudarh

ABD
SINCE 1922

DECEMBER मास 199 कहाजिरी पंजिका
ATTENDENCE ROLL FOR THE MONTH OF

नं० No.	नाम Name	1	2	3	4	5	6	7	8	9	10	11	12	15	16	17	18
1.	Mrs. Ratna S/N	आना Arrival R.M	8-2 R.M	8-2 R.M	1 R.M												
	जाना Departure	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M	1 R.M
2.	Mrs. Daljeet Kaur S/N	आना Arrival Defect	Defect	N. off	Defect	Defect	Defect	Defect	N. off	Defect	Defect	N. off	Defect	C. 2	Defect	Defect	Defect
	जाना Departure	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect	Defect
3.	Miss Shaji Thomas S/N	आना Arrival Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji
	जाना Departure	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji	Shaji
4.	Miss Ratchi S/N	आना Arrival Ratchi	N Ratchi	N off Ratchi	Billy	C/L	Billy	Billy	Billy								
	जाना Departure	Ratchi	Ratchi	N off Ratchi	Billy	off	Ratchi	Ratchi	Ratchi								
5.	Miss Aparna S/N	आना Arrival Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	C/L	Aparna	Aparna	Aparna
	जाना Departure	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	Aparna	off	Aparna	Aparna	Aparna

Delegations
Sudesh

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199 FOR THE MONTH OF

DECEMBER 1990

Sold by: AMIR BOOK DEPOT, 4070, Nai Sarak, Dehi-06 2918826, 2918702

Affidato per me 6 m.

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JANUARY 1888 मास 199 की
ATTENDENCE ROLL FOR THE

A circular logo with the letters 'A.B.D.' in a stylized, italicized font at the top, and 'SINCE 1922' in a smaller, sans-serif font at the bottom.

नं No.	नाम Name	आना Arrival	1	(2)	3	4	5	6	7	8	(9)	10	11	12	13	
1.	MISS APARNA	आना Arrival	Apr													
	S/N	जाना Departure	Apr													
2.	MRS. RATNA	आना Arrival	R.m													
	S/N	जाना Departure	R.m													
3.	MRS. SUDESH	आना Arrival	Sudesh													
	S/N	जाना Departure	Sudesh													
4.	Miss SHAJI THOMAS	आना Arrival	Shaji													
	S/N	जाना Departure	Shaji													
5.	MR. KAMLESH	आना Arrival	Kamlesh													
	N/O	जाना Departure	Kamlesh													

हाजिरी पंजिय MONTH O

At the bottom
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HAPPY NEW YEAR

sold by: AMIR BOOK DEPOT, 4070, Na Sarak, Delhi-06 2918326, 2918707

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हाजिरी पंजिका

MONTH OF

Jan '2000 199

	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	विवरण Remarks
Sunday	Sudesh																	
Monday	R.M.																	
Tuesday	Sudesh																	
Wednesday	Sudesh																	
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Saturday	Sudesh																	
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ATTENDENCE ROLL FOR THE

No.	नाम Name	आना Arrival	1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Mrs APARNA	आना Arrival	Apw												
	S/N	जाना Departure	Apw												
2.	Mrs RATNA	आना Arrival	R.M												
	S/N	जाना Departure	R.M												
3.	Mrs. SODESH	आना Arrival	Gulab												
	S/N	जाना Departure	Gulab												
4.	Miss SHAHZ	आना Arrival	Shahz												
	S/N	जाना Departure	Shahz												
5.	Mrs. KAMLESH	आना Arrival	KK	off	KK										
	N/D	जाना Departure	KK	off	KK										

हाजिरी
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Gulab Gulab

Shahz Shahz

E.L E.L

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हाजिरी पंजिका MONTH OF

Feb

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sold by: AMIR BOOK DEPOT, 4070, Mai Sarak, Delhi-06 2918826, 2918707

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हाजिरी पंजिका MONTH OF

MARCH.

~~199~~ 2000

Sold by: AMIR BOOK DEPOT, 4070, Nai Sarak, Delhi-06 2918828, 2918707

After the storm
Sunder

पारा मास 199 की हाजिरी पंजिका
ATTENDENCE ROLL FOR THE MONTH OF

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.	16.	17.	18.
1. MISS. SHAJI THOM SIN	आना	Arrival जाना Departure गैरि शेफर	1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18														
2. MRS. SUDESH SIN	आना	Arrival जाना Departure गैरि शेफर	1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18														
3. MRS. RAINA MADHU SIN	आना	Arrival जाना Departure राम राम	1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18														
4. MRS. KAMLESH N/O	आना	Arrival जाना Departure गैरि शेफर	1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18														
5. MRS. SAILINDER KAUR N/O	आना	Arrival जाना Departure सुनीरा शेफर	1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18														

Officer in Charge
Sudesh

Sunday
C.B.C.I.

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C.B.C.I.

Tuesday
R.M.

Wednesday
R.M.

Thursday
R.M.

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R.M.

Saturday
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पास 199 की तिथि पंजिका
 BILL FOR THE 10TH OF

APRIL 2000 E99

sold by: AMIR BOOK DEPOT, 4070, Nai Sarak, Delhi-06 ☎ 2918826, 2918707

Office of the
Sudesh



मास 199 की
ATTENDENCE ROLL FOR THE

क्र. No.	नाम Name	आना Arrival	1	2	3	4	5	6	7	8	9	10	11	12	13
1.	MISS APARNA SIN	आना Arrival जाना Departure	Pre	Pre	Pre										
2.	MISS RAKHI SIN	आना Arrival जाना Departure	M.L.	M.L.	Off	Off	Off								
3.	MISS. SHRIJIT Thomas SIN	आना Arrival जाना Departure	Shriji	Shriji	Shriji										
4.	MRS. KAMLESH N/O	आना Arrival जाना Departure				N.O.									
5.	MRS. SATINDER KAUR N/O	आना Arrival जाना Departure	Satinder	N/OFF	Satinder	N/OFF	Satinder	Off	Satinder	N/OFF	Satinder	N/OFF	Satinder	N/OFF	Satinder

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हाजिरी पंजिका

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sold by: AMIR BOOK DEPOT, 4070, Nai Sarak, Delhi-06 ☎ 2918826, 2918707

Stephanus
Sindelfingen



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ATTENDENCE ROLL FOR THE

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D. D. H. - 05/12/2016

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A.NO.1560/2000

IN THE MATTER OF:-

Mrs. Sudesh & others

APPLICANT.

VERSUS

Union of India

RESPONDENT.

INDEX OF PAPERS.

S.NO.	PARTICULARS	PAGES
1	REPLY ON BEHALF OF THE RESPONDENTS	1-8
2	ANNEXURE R-A	9- 11.
3	MEMO	12

Received copy of
the Geofe Notes. *W. S. Marshall*
(VIJAY PANDITA)
GOVT. COUNSEL FOR NCT. DELHI.

GOVT. COUNSEL FOR NCT. DELHI.
48 LAWYERS CHAMBER,
SUPREME COURT OF INDIA,
NEW DELHI-110001.

दाखिल नंक/Entry No. 1318
दायरेजिस्ट्रार/Dy. Registrar

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61
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A NO.1560/2000

IN THE MATTER OF:

Mrs. Sudesh and others

APPLICANT

(THROUGH Sh.S.N.Gupta ADV.)

VERSUS

Union of India & OTHERS

RESPONDENTS

(THROUGH VIJAY PANDITA ADV.)

REPLY ON BEHALF OF RESPONDENTS

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTIONS:

1. That the OA is not maintainable in view of the fact that a similar and identical OA no. 55/2000 R.P.Singh

2
62

and others Vs. Union of India, praying for similar reliefs was dismissed by this Hon'ble Court on 16/8/2000. Therefore, the present O.A. has to be dismissed on this ground alone. A copy of the judgement dated 16/8/2000 in OA no. 55/2000 is annexed herewith as Annexure R-1.

2. That this Hon'ble Court has no jurisdiction as the applicants do not come within the definition of Govt. Employees. As the applicants are rendering their services in jail hospital on voluntary basis and are being paid only conveyance charges.

P A R A W I S E R E P L Y:

1. In reply to para 1A it is submitted that in The request of the applicant is untenable as his services were being utilized in Central Jail in the capacity of N G O and for each visit conveyance charges only were being paid. Therefore, there is no question of granting him the status of regular employee.

2 In reply to para 2 it is submitted that this Hon'ble Court has no jurisdiction as submitted in preliminary objections no.2.

3 In reply to para 3 it is submitted that, the applicant may be put to strict proof to prove the same.

4 (1) In the reply to para it is submitted that, there is no denying the fact that being a citizen of India, the applicant is entitled to the protection of fundamental rights granted under the constitution of India, the applicant is entitled under the constitution of India.

4 (2) In reply to para it is submitted that, The averment made in this para are forcefully denied as the Jail Administration never appointed the applicants in Central Jail against any sanctioned post instead they volunteered their services in Central Jail in the capacity of NGOs, for which only conveyance charges have been disbursed. It is true that interview were held but that was an

4
Ch

exercise to check the antecedents of the applicants as Central Jail is a very sensitive department.

4(3) In reply to this para it is submitted that, it is reiterated that the applicants rendered their services in Central Jail Hospital on voluntary basis & as N G O for which they were paid only conveyance charges.

4(4) In reply to this para it is submitted that, the claim made by the applicants in this para is totally baseless and thus denied as no such promise was ever made.

4(5) In reply to this para it is submitted that, it is stated that the applicants have themselves conceded the fact that they only received conveyance charges for their services in Central Jail Hospital which they rendered voluntarily.

4(6) In reply to this para it is submitted that, The claim made in this para by the applicant is totally baseless thus denied.

4(7) to 4(9) In reply to this para it is submitted that, It has already been informed in reply to above para that only conveyance charges have been paid to the applicants.

4(10) In reply to this para it is reiterated that since the applicants were being only conveyance charges, the applicability of 5th pay Commission to them is totally out of question.

4(11) In reply to this para it is submitted that, it is true that a number of paramedical posts are lying vacant in Central Jail hospital but the recruitment for these posts is done by D.H.S.

4(12) In reply to this para, it is stated that the services of the applicants who volunteered themselves as N G O against the payment of conveyance charges only, were utilized in different dispensaries & hospitals of Central Jail as per requirement.

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4(13) In reply to this para it is submitted that, No comments are called for.

4(14) In reply to this para it is submitted that, experience certificates have been issued on request clearly indicating therein the status of the worker.

4(15) In reply to this para it is submitted that, As we has been stated in reply to earlier paras, the paramedical posts in central jail hospital are filled by the D.H.S.

5. In reply to this para it is submitted that, The applicant have no ground to seek any relief from the Hon'ble tribunal as they volunteered their services as NGO for which only conveyance charges have been disbursed.

6. In reply to this para it is submitted that, the applicants may be put to strict proof to prove the same.

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7. In reply to this para it is submitted that, the contents of which are within the knowledge of the applicants only and it is further submitted that the applicants may be put to strict proof to prove the same.

8. In reply to this para it is submitted that, The applicant have no cause of action/even a Prima Facie case to seek any relief from the Hon'ble tribunal as they volunteered their services as NGO for which only conveyance charges have been disbursed and in view of preliminary objections the OA has to be dismissed in limine.

9. In reply to this para it is submitted that, Applicant are also not entitled to any interim relief in view of reply to para 5 & 8 above and Preliminary objections.

10. In reply to this para it is submitted that ,No comments are called for.

11-12 In reply to these paras it is submitted that, No
comments are called for.

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Shiv
RESPONDENT

THROUGH

Vijay Pandita

[VIJAY PANDITA]

Advocate for respondents

VERIFICATION:

I, S.S. Harit A.I.U(A), Tihar Jail working as
Delhi-do hereby verify the contents of the above reply
which are true and correct on the basis of my knowledge
derived from the official records and the legal submission
are believed to be true and correct as per the legal advice
received.

Verified at New Delhi on this 15th day of NOVEMBER 2000.

Shiv
RESPONDENT

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.55/2000

New Delhi this the 16th day of August, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman
Hon'ble Mrs. Shanta Shastray, Member (Admnv)

1. Rajender Prasad Singh,
S/o late Shri D.P. Singh
R/o Flat No.48, Sanjay Enclave,
Opp. G.T.K. Depot,
Delhi-33.
2. Pramod Kumar Gupta,
S/o Sh. J.C. Gupta
3. Shoorbir Singh,
S/o Shri B.S. Pundir
4. Shivaji Mandal,
S/o late Shri Bhaglu Mandal
5. Miss Geeta Vasu,
D/o Sh. P.A. Vasu
6. Ram Mohan,
S/o Shri. Vishwanath Kamath
7. Dayanand Prasad Gupta,
S/o Shri. Dwarka Prasad Gupta
8. Meharwan Singh Rawat,
S/o late Shri G.S. Rawat
9. Mr. Parmeshwar Jani,
S/o Sh. Markunda Jani

(By Senior Counsel Shri P.P. Khurana with Ms. Mamta Saha,
Counsel) . . . Applicants

-Versus-

1. Union of India through
Secretary, Ministry of Home Affairs,
North Block,
New Delhi.
2. Inspector-General of Prison,
Central Jail, Tihar,
New Delhi-110064.
3. Lt. Governor of Delhi,
Raj Niwas,
5, Shanti-Nath Marg,
Delhi-54.

. . . Respondents

(By Advocate Shri Mohit Madan, proxy for Mrs. Avnish
Abrawat, Counsel)

ORDER (ORAL)

By Justice V. Rajagopala Reddy:

Heard the learned counsel for the applicants and the respondents. With the consent of the parties, the OA is disposed of, on merits, finally. 70

2. The applicants were working in the 'Ashiana' which was a Drug De-Addiction Centre set up in the Central Jail, as a non-Governmental organisation run by the Indian Council of Education, New Delhi. It was stated that the said Centre has been taken over by the Jail Administration, Central Jail, Tihar, respondent No. 2 in 1997 and the same was re-named as Drug De-Addiction Centre, Central Jail No. 4, Tihar, New Delhi. It was placed under the direct control and supervision of a Senior Medical Officer who in turn was the Resident Medical Officer of Central Jail, Tihar.

3. The grievance of the applicants in this case is, that they were not paid ~~their salary~~ properly by the second respondent. The O.A. is, therefore, filed to direct the respondents to prepare a scheme, according the status of the Government servants to the applicants and fix proper pay scales to them.

4. The respondents filed a counter-affidavit stating that the applicants are not Government servants and hence the OA is not maintainable. They are neither appointed by the Union of India nor the Lieutenant Governor of Delhi. They are only volunteers in the organisation working as a non-Government Organisation in 'Ashiana'. It was stated that they are being paid conveyance charges as they had volunteered to do work in jail. Hence, it is also

contended by the learned counsel for the respondents that they are not entitled for according status of Government servant and for granting any relief as prayed for in the OA.

5. We have considered the arguments of the learned counsel. Admittedly, the applicants are members of a voluntary organisation. The learned counsel for the applicants also admits that they were not appointed as Government servants either by the Union Government or by the NCT of Delhi. Even assuming that the applicants' case is correct that it has been supervised by the Tihar Jail, in the absence of any orders of merger of the services of the applicants into Government service or any appointment orders, the applicants cannot be said to be Government servants, nor can they seek any direction for according the status of the Government servants. No material is placed before us for the claim that they should be treated as Government servants. In the circumstances, the OA fails and is accordingly dismissed. No costs.

(Smt. Shanta Shastray)
Member (Admnv)

San:

C.P.C

(V. Rajagopala Reddy)
Vice-Chairman (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

O.A.No.1560/2000

In the matter of -

Mrs. Sudesh and others.....Applicants

VERSUCH

Union of India and others.....Respondents

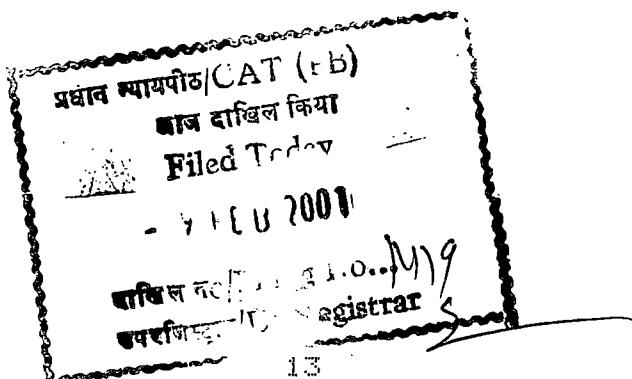
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<u>S. No.</u>	<u>Particulars</u>	<u>Page</u>	<u>C. Fee</u>
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1. Rejoinder on behalf of
the applicants to the
reply filed on behalf
of the respondents. 1-12

Delhi
Dated:-23.01.2001

(S.N.Gupta) & (Sanjay Kumar)
Advocates
342, Lawyers' Chambers
Civil Wing,
Tis Hazari Courts,
Delhi-110006



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

O.A.No.1560/2000

In the matter of:-

Mrs. Sudesh and others.....Applicants

Versus

Union of India and others.....Respondents

Rejoinder on behalf of the
applicants to the reply filed
on behalf of the respondents.

MOST RESPECTFULLY SHOWETH

REPLY TO PRELIMINARY OBJECTIONS

1. Para 1 of the preliminary objections is wrong and denied. It is denied that the O.A. is not maintainable in view of the order passed in OA No.55/2000 (R.P.Singh v. Union of India). It is denied that the present O.A. is similar to the O.A. which has been dismissed vide judgment dated 16.8.2000 in OA No.55/2000. It is submitted that in OA No.15/2000 the applicants who were before the Hon'ble court were employed with Ashiana, a Drug De-addiction Centre set up by a non-governmental organisation and they were not

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employed or interviewed by the respondents as has been done in the present case. In the present case the applicants were employed after individual was interviewed by the respondents through R.M.O. and then were posted in the hospitals against the vacancies existing at that time. Therefore, it is wrong to allege that the present OA is liable to be dismissed on the basis of OA No.55/2000, as alleged by the respondents.

2. Para 2 of the preliminary objections is wrong and denied. It is denied that the Hon'ble court has no jurisdiction as the applicants do not come within the definition of Government employees. It is submitted that the applicants are temporary employees or daily wagers, who were employed by the respondents after interviews and thus they have obtained the status of temporary employees and they, therefore, moved the present OA for the regularisation of their services as the vacancies exist with the respondent as has been rightly admitted by the respondents in para 4.11 of the counter affidavit. In a similarly situated case, as in the present case, the Principal Bench of Calcutta in OA No.10/86 (Sumir Kumar Mukherjee v. General Manager, Railways and others) reported as ATR 1986 (2) CAT 7, it was held that the employees who were engaged voluntarily to help the Railway

employees and they put their services efficiently and had worked more than 365 days with the Railways, therefore, cannot be thrown out and they were considered to be Railway employees. Similar view was taken by the Supreme Court in Dhirendra Chamoli and another v. State of U.P. (1986) 1 S.C.C. 637. It was held by the Hon'ble Supreme Court that casual workers on daily wages basis performing the same duties as performed by regular class IV employees against sanctioned posts entitled to the salary and conditions of service at par with the regular workers. Therefore, applying the principles of the two judgments referred hereinabove, the applicants are equally situated and are thus entitled to be regularized, as has been prayed in the OA.

REJOINDER ON MERITS

1. That the contents of para 1 of the reply are wrong and denied and the contents of para 1 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct. It is denied that the applicants are N.G.Os. It is denied that the applicants are not entitled to the relief, as has been prayed in the O.A. The respondents have filed the reply by twisting the

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facts of the case. The services of the applicants have been utilised as of the regular employees and camouflage has been made by the respondents and a wrong label has been put that the applicants are N.G.Os., though they are temporary employees, as has been employed after regular interview.

2. That the contents of para 2 of the reply are wrong and denied and the contents of para 2 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct. It is denied that this Hon'ble Tribunal has no jurisdiction.

3. That the contents of para 3 of the reply are wrong and denied and the contents of para 3 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct.

4.1 Para 4.1 needs no reply as has been admitted by the respondents.

4.2 That the contents of para 4.2 of the reply are wrong and denied and the contents of para 4.2 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct. It is denied that the applicants are N.G.Os. The respondents have admitted in this

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para that the applicants were interviewed. However, by twisting the facts, it has been stated that applicants were interviewed to check their antecedents, as Central Jail is very sensitive department. The applicants were interviewed by the R.M.O. duly authorised by the respondents and right from that date onwards they have been performing their duties as assigned to them by the respondents from time to time along with regular staff, as per the Roster maintained by the R.M.O., which has been admitted by the respondents herein.

4.3 That the contents of para 4.3 of the reply contrary to what has been stated application under Section 19 of the Administrative Tribunal Act, 1985 are denied except to the admission made herein. The respondents have admitted that the applicants are performing duties as per the Roster. Again by twisting facts, reply has been filed that the applicants are working on volunteers basis as N.G.Os., which is a camouflage done by the respondents.

4.4 That the contents of para 4.4 of the reply are wrong and denied and the contents of para 4.4 of the application under Section 19 of the

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Administrative Tribunal Act, 1985 are reiterated as correct.

4.5 That the contents of para 4.5 of the reply are wrong and denied and the contents of para 4.5 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct.

4.6 That the contents of para 4.6 of the reply are wrong and denied and the contents of para 4.6 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct. It is submitted that no specific denial to the facts mentioned in para 4.6 have been denied by the respondents and, therefore, the facts specifically stated deemed to be admitted.

4.7 to 4.9. That the contents of paras 4.7 to 4.9 of the reply are wrong and denied and the contents of paras 4.7 to 4.9 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct. The respondents have not denied to the facts mentioned in paras 4.7 to 4.9, therefore, facts stated in application are deemed to be admitted by the respondents. The respondents have only mentioned that the applicants have been paid conveyance

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charges except that every thing stands accepted by the respondents.

4.10 That the contents of para 4.10 of the reply are wrong and denied and the contents of para 4.10 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct. It is again submitted that the respondents have not denied the factum placed in this para. Therefore, the contents of para 4.10 are deemed to be admitted.

4.11 That the contents of para 4.11 of the reply are wrong and denied and the contents of para 4.11 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct. It is submitted that vacant posts are lying as mentioned by the applicants. Position has been admitted by the respondents. Since there are vacant posts existing with the respondents, the applicants, therefore, are entitled to have their services regularised, as prayed.

4.12 That the contents of para 4.12 of the reply contrary to what has been stated application under Section 19 of the Administrative Tribunal Act, 1985 are denied except to the admission made

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herein. It is admitted by the respondents that the applicants have even been transferred inter se from one Central Jail Hospital to another Central Jail Hospital and even orders have been passed for the same post and transfer orders are also passed. Even memos have been issued to the applicants. This fact has not been denied by the respondents, which entitles the applicants to get the relief from the respondents because the applicants have been working just like regular employees. Therefore, it is wrong to allege by the respondents that the applicants are N.G.Os. and volunteers. The applicants are under the command of the respondents and, therefore, they have been put to disciplinary proceedings by the respondents. Since the applicants are treated as temporary employees and if they were volunteers or N.G.Os. then there was no question of issuing memos to the applicants. There was no question of issuing any orders for transfer etc. This itself proves that there is a camouflage put by the respondents in dealing with the applicants in hand.

4.13 That the contents of para 4.13 are admitted by the respondents, therefore, need no reply. It has been admitted in this para that the applicants are working from the date shown in para 1. It is

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submitted by the respondents that the applicants are not given holidays and national holidays. This itself amounts to the admission on the part of the respondents that the applicants are entitled to the relief prayed.

4.14 That the contents of para 4.14 of the reply are wrong and denied and the contents of para 4.14 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct.

4.15 That the contents of para 4.15 of the reply are wrong and denied and the contents of para 4.15 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct.

5. That the contents of para 5 of the reply are wrong and denied and the contents of para 5 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct.

6. That the contents of para 6 of the reply are wrong and denied and the contents of para 6 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct.

7. That the contents of para 7 of the reply need no reply.

8. That the contents of para 8 of the reply are wrong and denied and the contents of para 8 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct. It is denied that the applicants have no cause of action. It is denied that the applicants even have no *prima facie* case to seek relief from this Hon'ble Tribunal. It is denied that the applicants are volunteers and are working as N.G.Os. It has also already been submitted above that the applicants were taken into service after they were duly interviewed by the R.M.O. on behalf of the respondents and were posted to the different hospitals in Central Jail and from that date till date they are working and performing their duties efficiently without any hindrance. Even they have not been given any holiday and the applicants have been paid meagre salary in the form of conveyance charges, which is a camouflage by the respondents to defeat their legitimate claim of the applicants, as the applicants are entitled to the relief claimed in the petition. Therefore, the services of the applicants are liable to be regularised with effect from the date they joined

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duties.

9. That the contents of para 9 of the reply are wrong and denied and the contents of para 9 of the application under Section 19 of the Administrative Tribunal Act, 1985 are reiterated as correct.

In view of the submissions made above and moreso the relief claimed in the application, it is respectfully submitted that the applicants have obtained the status of a temporary employees and, therefore, their services are liable to be regularised as the vacancies exist, as admitted by the respondents in the reply. It is, therefore, prayed that the services of the applicants be regularised with effect from the date they joined with the respondents as shown in the table and they be paid regular pay as being paid to the regular employees. It is prayed accordingly.

S. N. Gupta *A. V. Araghile* *B. D. Bhatia*
Applicants

Delhi through

Dated:-23.01.2001

Sanjay Kumar
(S.N.Gupta) & (Sanjay Kumar)
Advocates
342, Lawyers' Chambers
Civil Wing,
Tis Hazari Courts,
Delhi-110006

(83)

VERIFICATION

I, Mrs. Sudesh, applicant No.1, do hereby verify that the contents of paras 1 to 12 of rejoinder on merits are true and correct as per my knowledge while of paras 1 to 2 of reply to preliminary objections are true on information received and believed to be true. Last para is prayer to this Hon'ble Tribunal.

Verified at New Delhi on this 23rd day of January, 2001.

Sudesh
A. Veraghile
Benks

Applicant No.1